

**FIR No.381/2019**  
**PS Nihal Vihar**  
**U/s 302/120B/34 IPC and 25/27/54/59 Arms Act**  
**State Vs. Manjit Saini @ Golu**

09.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.  
Sh.Nishant Rana, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for a period of 45 days.

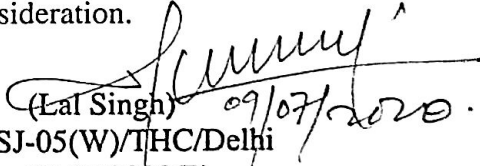
On the last date of hearing i.e. 03.07.2020, notice was issued to the concerned Jail Supdt. to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, for today, however, no report has been filed.

Ld. Counsel for the applicant/accused submits that the accused is lodged in Central Jail no. 8/9, Tihar, Delhi.

In view of the above, issue fresh notice to the concerned Jail Supdt., Central Jail no.8/9, Tihar, to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 15.07.2020.

Copy of this order be sent to the concerned Jail Supdt., alongwith notice, for compliance.

Put up on 15.07.2020 for consideration.

  
(Lal Singh) 09/07/2020  
ASJ-05(W)/THC/Delhi  
09.07.2020(P)

**FIR No.233/2018**  
**PS Kirti Nagar**  
**U/s 498A/304B/306 IPC**  
**State Vs. Sheel Priya Gautam**

09.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.  
Sh.Radhey Shyam, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Ld.counsel for the applicant/accused submits that this application has been filed on behalf of the applicant/accused in terms of the HPC guidelines dt. 20.06.2020.

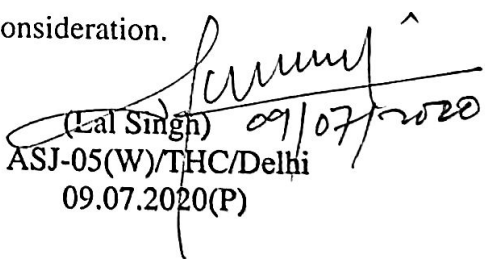
On 03.07.2020, notice was issued to the concerned Jail Supdt. for today to file report regarding conduct of the applicant/accused, however, no report has been filed.

Ld.counsel for the applicant/accused submits that the applicant/accused is lodged in Tihar Jail.

Issue fresh notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 15.07.2020.

Copy of this order be sent to the concerned Jail Supdt., alongwith notice for compliance.

Put up on 15.07.2020 for consideration.

  
(Lal Singh) 09/07/2020.  
ASJ-05(W)/THC/Delhi  
09.07.2020(P)

**FIR No.473/2019**  
**PS Paschim Vihar West**  
**U/s 307/34 IPC and 25/27/54/59 Arms Act**  
**State Vs. Deepak**

09.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.  
Sh.Devender Rana, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for the period of 45 days under the Criteria laid down by the Hon'ble HPC dt. 18.05.2020.

No fresh reply has been received on behalf of the IO/SHO.

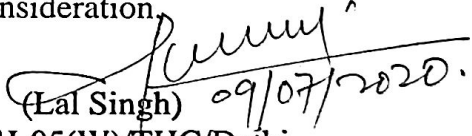
Report from the concerned Jail Supdt. is also not received.

Issue fresh notice to the IO/SHO concerned to file previous involvement report qua the applicant/accused, returnable for 15.07.2020.

Also issue fresh notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 15.07.2020.

Copy of this order be sent to the concerned Jail Supdt. alongwith the notice, for compliance.

Put up on 15.07.2020 for consideration.

  
(Lal Singh) 09/07/2020.  
ASJ-05(W)/THC/Delhi  
09.07.2020(P)

**FIR No. 428/2018**  
**PS Khyala**  
**U/s 302/394/397/411/201 IPC**  
**State Vs. Parvinder Singh @ Kalu**

09.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.  
Sh.Shubham Asri, Ld. Counsel for the applicant/accused through Video conferencing.

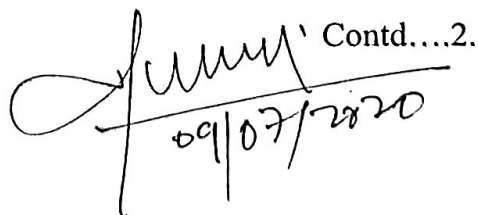
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

In pursuant to notice issued to the DCP/West for verification of medical documents of mother of the applicant/accused as well as notice issued to the IO/SHO concerned, replies have been received on their behalf.

Medical documents of mother of the applicant/accused namely Smt. Narinder Kaur have been verified and report has been annexed alongwith the reply filed on behalf of SI Chhote Lal.

As per the verification report as issued by Dr. B.K.Tyagi, DMS, Incharge MRD, Janakpuri Super Speciality Hospital, it is mentioned that the patient namely Smt. Narinder Kaur w/o Sh. Gurdeep Singh, OPD registration no. 0321906, admission no. 1469/2020, admitted in the above hospital on 26.06.2020 at 12:30 PM in Cardiology department and discharged on 30.06.2020 at 06:00 PM.

In the reply of SI Chhote Lal, it is also mentioned that a visit was made at the address of the applicant/accused i.e. H.No. WZ-

 Contd....2.  
09/07/2020

: 2 :

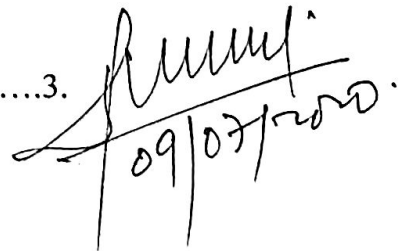
283/351, Maddi Wali Gali, Vishnu Garden, where the father of the applicant/accused namely Gurdeep Singh aged about 64 years, his mother namely Smt. Narinder Kaur aged about 58 years and his sister Ms. Avinash aged about 28 years were found present in the house.

Ld.counsel for the applicant/accused submits that mother of the applicant/accused was admitted in the hospital for 04 days, however, surgery could not be taken place as the money was to be arranged for the bypass surgery of Smt. Narinder Kaur, mother of the applicant/accused. He further submits that the applicant/accused is required for arranging the money, so that mother of the applicant/accused can be get operated for her heart ailment/bypass surgery. He further submits that condition of mother of the applicant/accused is very serious at present.

Therefore, keeping in view the above facts & circumstances, without touching the merits of the case, only on the medical ground of the mother of the applicant/accused namely Smt. Narender Kaur, who is suffering from heart ailment and whose bypass surgery is stated to be conducted, the present application deserves to be allowed only for two weeks.

Accordingly, the applicant/accused Parvinder Singh @ Kalu is admitted to interim bail for a period of 02 weeks from the date of his release, on furnishing personal bond for a sum of Rs.50,000/- (Rupees fifty thousand only) with one surety in the like amount, to the satisfaction of concerned Jail Superintendent.

Contd....3.

Handwritten signature and date: 09/07/2020.

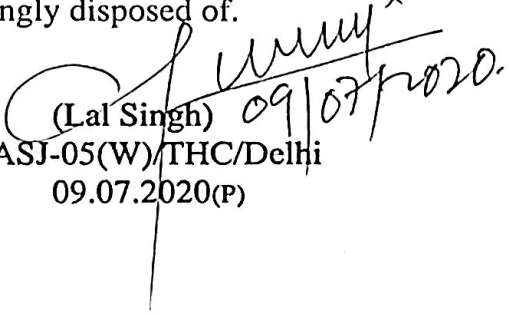
: 3 :

The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of interim bail.

**The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.**

Copy of this order be sent to the concerned Jail Supdt.

The application is accordingly disposed of.

  
(Lal Singh) 09/07/2020.  
ASJ-05(W)/THC/Delhi  
09.07.2020(P)

**FIR No.209/2019**  
**PS Nihal Vihar**  
**U/s 302 IPC**  
**State Vs. Bharat**

09.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.  
Sh.Bhupinder Singh, Ld. Counsel for the applicant/accused through Video conferencing.

The matter is listed today for consideration on the application u/s 439 Cr.P.C.

Reply to the above application has been received on behalf of Jitender Dagar, ATO, Nihal Vihar.

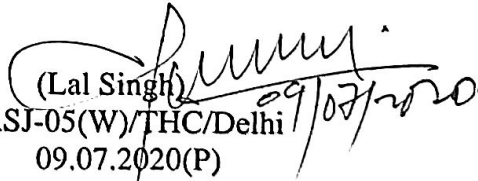
Heard for some time.

Ld. Counsel for the applicant/accused submits that he has filed the present application on the medical ground of mother of the applicant/accused as well as on the medical ground of other family members of the applicant/accused. However, alongwith the application, no medical documents have been annexed.

At this stage, Id. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the present application with liberty to file afresh.

In view of the above facts & circumstances as well as submission of the Id. Counsel for the applicant/accused, the present application is dismissed as withdrawn with liberty to file afresh.

Accordingly, the present application is disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
09.07.2020(P)

**FIR No.15/2018**  
**PS Ranhola**  
**U/s 302/34 IPC**  
**State Vs. Jackob @ Gunnu**

09.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.  
Sh.R.P. Sarwan, Ld. Legal aid Counsel for the applicant/accused through Video conferencing.

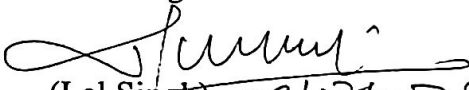
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of regular bail.

At the very outset, Id.legal aid counsel submits that inadvertently, in the prayer of the application, it is mentioned that the present application has been filed for grant of interim bail for a period of 45 days, however, this application has been filed for grant of regular bail.

Reply has been received on behalf of SI Amit Rathi alongwith previous involvement report.

Since this application has been filed for grant of regular bail, therefore, court record is required and today the undersigned is hearing the matters through VC from residence.

Accordingly, Put up on 17.07.2020 alongwith main case file for consideration.

  
(Lal Singh) 09/07/2020.  
ASJ-05(W)/THC/Delhi  
09.07.2020(P)



**FIR No.760/2014**  
**PS Uttam Nagar**  
**U/s 498A/304B IPC**  
**State Vs. Vijay Prakash Gupta**

09.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.  
Sh.R.R.Jha, Ld. Legal aid Counsel for the applicant/accused through Video conferencing.


This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for the period of 45 days in terms of the Criteria laid down by the HPC dt. 20.06.2020.

This application has been filed on behalf of the applicant/accused from the jail through DLSA.

Issue notice to the IO/SHO concerned to file reply to the above application as well as to file previous involvement report qua the applicant/accused, returnable for 15.07.2020.

Issue notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 15.07.2020.

Put up on 15.07.2020 for consideration.

  
(Lal Singh) 09/07/2020.  
ASJ-05(W)/THC/Delhi  
09.07.2020(P)

**FIR No.318/2018**  
**PS Patel Nagar**  
**U/s 186/353/307/147/148/149/34 IPC and**  
**25/27 Arms Act**  
**State Vs. Pawan Kumar Gautam**

09.07.2020

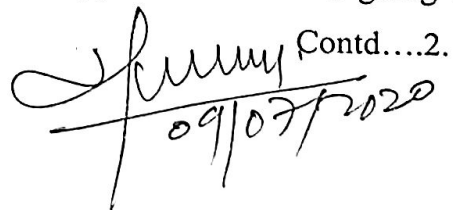
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing.  
Sh.Mohd. Illyas, Ld. Counsel for the applicant/accused alongwith the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail.

This application has been filed by the applicant/accused Pawan Kumar Gautam himself as in the application, there is no mention of name of advocate.

At this stage, Id. Counsel for the applicant/accused, who is stated to be present outside the Court, has filed vakalatnama as given to the Ahlmad in the Court. Ahlmad submits that he has received the vakalatnama of the counsel for the applicant/accused. Same be taken on record.

Ld.counsel for the applicant/accused submits that initially, this court has granted interim bail to the applicant/accused for 20 days on 15.05.2020 and thereafter, on 10.06.2020, Id. ASJ-06, West, THC, has extended the interim bail for a period of one month. He further submitted that the interim bail of the applicant/accused is going to expire on 10.07.2020.

  
Contd....2.  
09/07/2020

: 2 :

Ld.counsel for the applicant/accused further submits that two sisters of the applicant/accused met with an accident yesterday in their native village, District Kasganj, UP and the father of the applicant/accused is also unwell and hence, there is no one to look-after the ailing sisters of the applicant/accused and his father and hence, the interim bail of the applicant/accused may be extended.

Ld.Addl.P.P. for the State submits that there is no document regarding the accident of the sister of the applicant/accused.

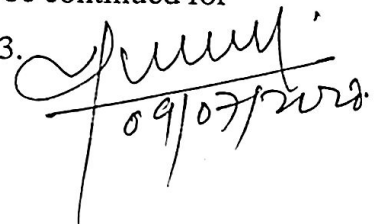
I have considered the above submission.

One of the ground taken by the ld. Counsel for the applicant/accused is that sisters of the applicant/accused met with an accident in their native village, therefore, he is seeking extension of interim bail to look-after them. However, the applicant/accused is present outside the Court room alongwith the counsel. This shows that he is away from his sisters.

Moreover, on 15.05.2020, this Court has granted interim bail to the applicant on the ground that father of the applicant/accused is suffering from heart ailment and said interim bail was also extended on 10.06.2020 for the further period of one month.

Interim bail was granted to the applicant/accused for the limited purpose for taking care of his father and moreover, one extension has already been given. Interim bail cannot be continued for

Contd....3.

Handwritten signature and date: 09/07/2020

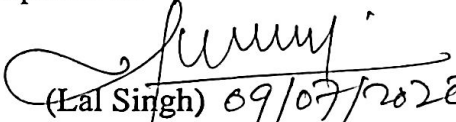
: 3 :

a long period in perpetuity, without any sufficient reason and hence, no ground for extension of interim bail is made out. Otherwise also, except oral submission, no documents or photographs etc. have been shown, regarding the accident of the sisters of the applicant/accused in their native village from Tractor.

Accordingly, the application for extension of interim bail, as moved on behalf of the applicant/accused is dismissed.

The applicant/accused is directed to surrender before the concerned Jail Superintendent on 10.07.2020.

Accordingly, the application is disposed of.

  
(Lal Singh) 09/07/2020.  
ASJ-05(W)/THC/Delhi  
09.07.2020(P)